

FAX : 0532-2400149

REGISTERED / AD

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 09/01/2018

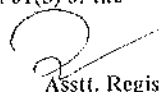
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. ST/A/70089/2018-CU[DB] dated 04/01/2018

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 01(5) of the Finance Act, 1994 relating to Service Tax Act, 1994.


Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	ST/1780/2012	Krishna Enterprises Vill. & P.O.- Ailkar Narokhar, Block Chatra, Soebhadra (u.p.)
		Name and Address of Respondent
2		C.C. & C.E. & S.T.-Allahabad 38...M G MARG...CIVIL LINES, ALLAHABAD, UTTAR PRADESH-211001

Copy To

- 3 Bar Association, CESTAT, Allahabad
- 4 Director Publications, Customs, Excise. I.P. Estate, Delhi
- 5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp ICICI Bank of Defence Colony New Delhi-3
- 6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaidhyaram Street, T. Nagar, Chennai-17
- 7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005
- 8 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)
- 9 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070
- 10 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38
- 11 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082
- 12 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032
- 13 C.D.R.
- 14 Office Copy
- 15 Second Folder Copy
- 16 Guard File


Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD**

ST/1780/2012

Arising out of O/A No.32/ST/ALLD/2012 dated 28.2.2012 passed by
Commissioner(Appeals) Central Excise & Service Tax, Allahabad

M/s. Krishna Enterprises

...APPELLANT(S)

VERSUS

CCE & ST, Allahabad

RESPONDENT (S)

APPEARANCE

Absent on Call for the Appellant(s)
Shri Pawan Kumar Singh(Supdt.)(A.R.) for the Revenue

CORAM:

MRS. ARCHANA WADHWA, HON'BLE(JUDICIAL)
SHRI ANIL G. SHAKKARWAR, MEMBER(TECHNICAL)

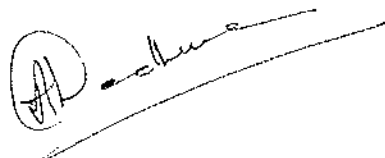
DATE OF HEARING/DATE OF DECISION : 04.01.2018

FINAL ORDER NO. 70089/2018

Per Mrs.Archana Wadhwa :

Nobody is present on behalf of the appellant. We have accordingly heard the Id.AR and have gone through the impugned order.

2. We note that the appellant had taken grievance of the fact before Commissioner(Appeals) that the original adjudicating authority has passed ex parte order. They also contended that the show cause notice has not given any details ^{and} of no category of service being provided by them stands mentioned. It is also seen that after issuance of show



cause notice, the appellant had deposited some amount and prayed Comissioiner(Appeals) to reduce the demand by that amount. However, by simplicitor observing that the appellant's plea has no strength, he has rejected the appeal.

3. We find that the entire issues are required to be looked into and decided afresh by the original adjudicating authority for which purpose we set aside the impugned order and remand the matter to the original adjudicating authority. Needless to say that the appellant would be given an opportunity to put-forth their case.

(Pronounced and dictated in the open Court.)

Sd/-
Anil.G. Shakkarwar
Member(Technical)

Sd/-
(Archana Wadhawa)
Member (Judicial)

sm

प्रमाणित प्रति/Certified True Copy
28/02/18
विकास विभाग, अखिल भारतीय मजदूर संघ (ए.बी.एम.एस.ए.ए.)
आ.प्र.वि.प.प.प., बंगलूर-560001
आ.प्र.वि.प.प.प., बंगलूर-560001

